



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 511 Dispur, Wednesday, 24th October, 2018, 2nd Kartika, 1940 (S. E.)

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 20th October, 2018

**No. LGL.29/2018/9.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 10th October, 2018 is hereby published for general information.

**ASSAM ACT NO. XXVI OF 2018**

**(Received the assent of the Governor on 10th October, 2018)**

**THE ASSAM TEA PLANTATIONS EMPLOYEES'  
WELFARE FUND (AMENDMENT) ACT, 2018**

**AN  
ACT**

further to amend the Assam Tea Plantations Employees' Welfare Fund Act, 1959.

**Preamble**

Whereas it is expedient to amend the Assam Tea Plantations Employees' Welfare Fund Act, 1959, hereinafter referred to as the principal Act, in the manner hereinafter appearing:

Assam Act  
No. XVI of  
1960

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Assam Tea Plantations Employees Welfare Fund (Amendment) Act, 2018.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

**Amendment of  
section 2**

2. In the principal Act, in section 2, in sub-section (2), for the words and figure "Rupees 1600 per month" appearing at the end, the words "the amount as the State Government may prescribe by notification in the Official Gazette, in consultation with the Board" shall be substituted.

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.